

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 521 OF 2022

IN THE MATTER OF:

Sampurna Nand

...Original Applicant

VERSUS

State of Uttar Pradesh & Ors.

...Respondents

AND

IN THE MATTER OF:

Khakhi Baba Construction Company

Proprietor – Ramesh Singh

[Mining leaseholder of the Subject Mine]

...Respondent No. 29

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Through



Sunil Kumar Mishra/ Mukesh Singh
Advocates for the Respondent No. 29

78A/3B Muir Road, Ashok Nagar,

Prayagraj- 211001

Email ID: mishrasunil69@rediffmail.com

Mobile No. 9415237198

Date: 29.11.2023

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 521 OF 2022**

IN THE MATTER OF:

Sampurna Nand

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IN THE MATTER OF:

Khakhi Baba Construction Company

Proprietor – Ramesh Singh

[Mining leaseholder of the Subject Mine]

...Respondent No. 29

**COMPLIANCE REPORT ON BEHALF OF RESPONDENT NO. 29,
KHAKHI BABA CONSTRUCTION COMPANY IN COMPLIANCE OF
THE ORDER DATED 17.10.2023 BY THE HON'BLE NATIONAL
GREEN TRIBUNAL, PRINCIPLE BENCH, NEW DELHI.**

I, Ramesh Singh, S/o Ghurahu Singh, aged about 43 years,
R/o Khanwar, Nevada, Ballia, Presently at Mirzapur, do hereby solemnly
affirm and state as under:

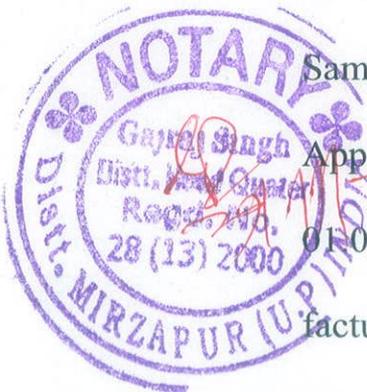
1. That I am the Sole Proprietor of Respondent No. 29 i.e. Khakhi Baba
Construction Company ("Answering Respondent") in the captioned



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Original Application bearing O.A. No. 521 of 2022 and I am well conversant with the facts and circumstances of the present case and competent to swear the present Affidavit.

2. That the Answering Respondent is the leaseholder of the mining lease consisting an area of 1.01 Hectare for Sandstone situated at Araji No, 732, Vill.- Bhagautidei, Teh.- Chunar, Mirzapur (hereinafter referred to as "Subject Mine").
3. That the present Compliance Affidavit is being filed in pursuance and in compliance of the Order dated 17.10.2023 whereby this Hon'ble Tribunal directed the Respondents in OA No. 521/2022 to file Compliance Affidavit/Responses with respect to the EC/Consent Conditions including CSR/CER Conditions.
4. That the present O.A. No. 521 of 2022 came to be registered on account of the Letter Petition submitted by the Applicant, namely Shri Sampurna Nand, which has been treated and registered as an Original Application by this Hon'ble Tribunal. That vide the Order dated 01.09.2022, this Tribunal constituted a Joint Committee to verify the factual position and take remedial action, the report of which was submitted before this Hon'ble Tribunal on 03.02.2023.
5. That vide Order dated 27.04.2023, this Hon'ble Tribunal directed that the 40 mining lease Project Proponents (one of which is the present

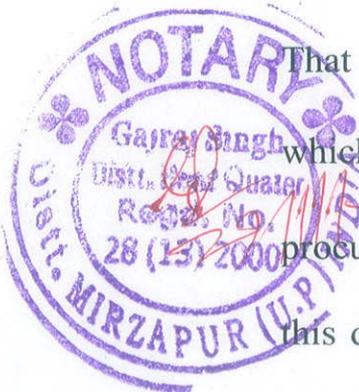


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Respondent) shall be impleaded in the O.A. No. 521/2022 taking into consideration that the Report of the Joint Committee had submitted that 40 Project Proponents were required to obtain CTE/CTO from UPPCB but the said Project Proponents have not obtained the same, which has resulted in violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. Further, it is submitted that the Serial No. 2.9 of the Joint Committee Report contains observations with respect to the Subject Mine of the Answering Respondent.

6. Procurement of CTO from UPPCB dated 26.05.2023: Remedial Measures taken by the Answering Respondent in accordance with the Observations/Recommendations of the Joint Committee Report dated 03.02.2023 and the Orders of this Hon'ble Tribunal

That the primary deficit on the part of the Answering Respondent for which this Hon'ble Tribunal stopped the mining activity was the non-procurement of Consent to Operate i.e. CTO from UPPCB. However, this deficit has been duly and promptly addressed by the Answering Respondent and proper remedial action has now been taken by the Answering Respondent by way of securing the required Consent to Operate from the Pollution Board, thereby establishing that the Answering Respondent adheres to the safety and precautionary



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standards of the applicable environmental statutes. Notably, the Answering Respondent was granted Consolidated Consent and Authorization on 26.05.2023 under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981. A true copy of the said CTO Dated 26.05.2023 duly signed by the Chief Environmental Officer of UPPCB has been annexed herewith and marked as ANNEXURE – 1 to this Compliance Affidavit.

Thus, pursuant to and in compliance with the Order of this Hon'ble Tribunal and the Observations/Recommendations of the Joint Committee Report, the Answering Respondent applied for the Consent to Operate (CTO) and has secured it along with the duly approved

Consolidated Consent and Authorization ("CCA") by the Uttar Pradesh Pollution Control Board. Therefore, the Answering Respondent is no longer part of the project proponents who do not possess the CTO from UPPCB.

7. Procurement of Environment Clearance dated 13.05.2020 by the Answering Respondent

The Answering Respondent had been operating the Subject Mine in question only after obtaining all the due permissions from the Ministry



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of Environment, Forest and Climate Change, which is also evident from that fact that the State Level Environmental Impact Assessment Authority ("SEIAA"), Uttar Pradesh vide reference No. 30/Parya/SEIAA/4754/2019 dated 13.05.2020 has issued Environmental Clearance ("EC") to the Present Respondent herein for Sandstone (Boulder mining) at the Subject Mine. A true copy of the EC dated 13.05.2020 granted to the Answering Respondent is being annexed herewith and attached as ANNEXURE -2

8. Compliance vis-à-vis CSR/CER Responsibilities of the Answering Respondent

The EC granted to the Answering Respondent envisages the Corporate Environmental Responsibility (CER) of the project proponent (i.e. Answering Respondent). Moreover, the details of the expenditure that should be involved in such CSR/CER activity is provided in the CER

Notification No. 22-65/2017-IA.III dated 01.05.2018. Notably, in the case of the Answering Respondent, the said Notification dated 01.05.2018 provides that in enterprises where the capital investment is less than 100 Crores and the Project is a Greenfield Project (as opposed to a Brownfield Project), the Percentage of Capital investment that should be used towards CER activities should be Two (i.e. 2%). This 2%, in the case of the Answering Respondent amounts to



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Approximately Rs. 80,000/-. Notably, the Notification dated 01.05.2018 also stipulates that the proposed CER activities should be restricted to the affected areas around the Project (*in the case of the Answering Respondent, this area would be Bhagautidei Gram Sabha*).

9. In light of the above, it is imperative to state that the Answering Respondent has duly fulfilled its CER Responsibilities. Notably, the Answering Respondent has, in the area of Bhagautidei Gram Sabha, installed 3 Solar Street Light Pole System which has costed INR 81,000/- to the Answering Respondent. The Tax Invoice for the abovementioned expenditure is annexed herewith and marked as ANNEXURE-3 to this Compliance Affidavit. Further, Photographic proofs of the CSR activity of the Answering Respondent viz. the installation of solar lights in the Bhagautidei Gram Sabha area, which are duly stamped and signed by the Regional Panchayat Member are being annexed herewith and marked collectively with ANNEXURE-3 to this Compliance Affidavit.



10. **Compliance Status of Conditions in CTO dated 26.05.2023 granted to the Answering Respondent.**

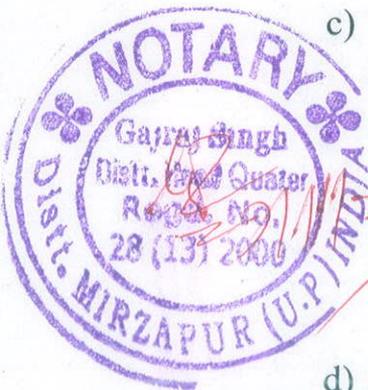
- a) The Subject Mine of the Answering Respondent has continuously maintained and monitored the Ambient Air and Quality in the premises as per the CTO Conditions. Similarly, the restrictions in

the CTO regarding the noise have also been duly adhered to by the Answering respondent (both day and night time restrictions). In support of this, the Ambient Air Monitoring and Analysis Reports from 2021 to 2023 are being annexed herewith and marked as **ANNEXURE -4** that shows that the unit of the Answering Respondent has maintained the suspended particulate matters within the limit as specified by the Central Pollution Control Board (particular limits mentioned in the Report). The said reports are from Government Approved Labs.

b) Ambient Noise Monitoring Reports from 2021 to 2023 have also been annexed and marked collectively with **ANNEXURE-4** that specifically show the Day time and Night time noise level within the specified limits as per the Central Pollution Control Board. The said reports are from Government Approved Labs.

c) In compliance of the conditions of the CTO dated 26.05.2023 the Answering Respondent has installed Ambient Air Monitoring Station and has also established Water Sprinkling arrangement for suppression of dust.

d) In compliance of the conditions of the CTO dated 26.05.2023 the Answering Respondent has established effluent treatment system



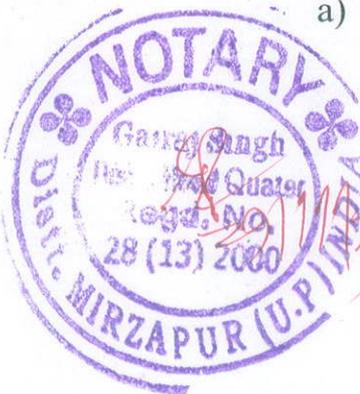
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and also covers all tractors used in transportation of stones by canvas sheet to prevent dust emission.

- e) In compliance of the conditions of the CTO dated 26.05.2023 the Answering Respondent readily provides the inspection book at all times at the time of inspection by the Board's officials. Moreover, the Answering Respondent maintains good house keeping, along with maintaining all the valves/pipes/ drains leak proof.
- f) In compliance of the conditions of the CTO dated 26.05.2023 the Answering Respondent has Procured the required permission from the Ground Water Department for extraction of ground water. The said NOC from the Ground Water Department has been annexed herewith and marked collectively with ANNEXURE -4 to this Compliance Affidavit

11. Compliance Status of Conditions in EC dated 13.05.2020 granted to the Answering Respondent.

- a) In compliance with the conditions of EC dated 13.05.2020, the Answering Respondent maintains the Ambient Air Quality at the boundary of the mine in accordance with the Prescribed norms in MoEF Notifications.



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- b) In compliance with the conditions of EC dated 13.05.2020, the Answering Respondent controls the fugitive dust generation and keeps the vehicular emissions under control
- c) In compliance with the conditions of EC dated 13.05.2020, the Answering Respondent controls the noise levels below 85 dBA in the work environment.
- d) In compliance with the conditions of EC dated 13.05.2020, the Answering Respondent provides the working personnel with protective respiratory devices like masks and impart adequate training and information on safety and health aspects.
- e) In compliance with the conditions of EC dated 13.05.2020, the Answering Respondent has made sure that the project site is not a part of No development Zone.
- f) In compliance with the conditions of EC dated 13.05.2020, the Answering Respondent does not store explosives at the site and the Answering Respondent limits the transportation of the materials to day time hours only.
- g) In compliance with the conditions of EC dated 13.05.2020, the Answering Respondent maintains sprinkling of water on haul roads to control dust.



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- h) In compliance with the conditions of EC dated 13.05.2020, the Answering Respondent has developed more than 33% green belt according to the CPCB guidelines.

12. Compliance vis-à-vis the Observations of the Joint Committee Report

- a) The permissible quantum of production of sandstone is 10,100m³ per annum whereas the Answering Respondent has excavated only 20,200 m³ of sandstone till date which is well within the permissible limit of sandstone in that timeframe.
- b) Pillars at each co-ordinates mentioned in the EC have been installed. The said Pillars were verified by the DMO (District Mines Officer) at the time of the grant of EC. The said Pillars are clearly visible at the site, which is evident by the photographs that are being attached herewith and marked as **ANNEXURE-5**
- c) There is proper fencing around the periphery of the lease area, which has been duly erected and weighing bridge has been installed, along with a suitable pathway for vehicular movements.
- d) Proper mechanism of sprinkling of water and water fogging is deployed to suppress the dust in and around the lease area during mining and transportation of the material.

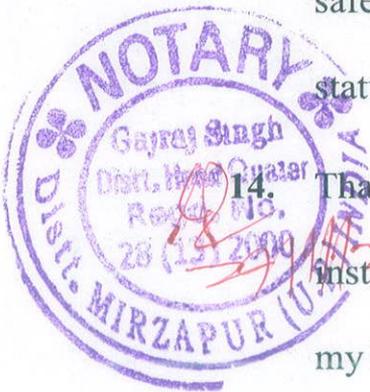


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13. Thus, it is submitted that the Answering Respondent has duly complied with the Conditions of the CTO, Conditions of the EC, its Corporate Environment Responsibilities and the Observations/Recommendations of the Joint Committee Report. It is also submitted that proper remedial measures have been taken by the Answering Respondent with respect to the shortcoming that were existing earlier and now the Answering Respondent has all the Clearances/Permissions to operate the mine viz. Environmental Clearance and Consent to Operate. Thus, the primary deficit on the part of the Answering Respondent for which this Hon'ble Tribunal had stopped the mining activity i.e. lack of CTO from UPPCB has been duly addressed by the Present Respondent and proper remedial action has now been taken by the Answering Respondent by way of securing the required Consent to Operate from the Pollution Board, thereby establishing that the Present Respondent adheres to the safety and precautionary standards of the applicable environmental statutes.

14. That the present Compliance Affidavit has been drafted under my instructions and the contents herein are true and correct to the best of my knowledge and beliefs.

15. That the Annexures filed along with the Present Affidavit are true copies of their respective Originals.



16. That the Answering Respondent further craves leave of this Hon'ble Tribunal to file additional documents pertaining to compliances or add/amend/substitute its submissions and averments as and when it is directed by this Hon'ble Tribunal or it is necessary for proper adjudication of the matter.

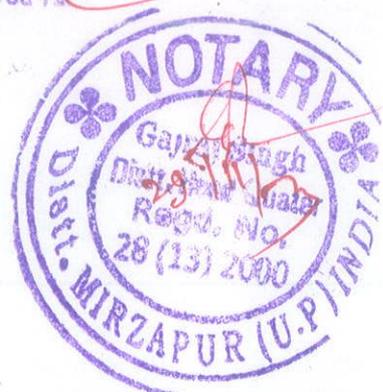
17. That the present Compliance Affidavit is made bonafide and in the interest of justice.

[Handwritten Signature]
DEPONENT

VERIFICATION

Verified at MIRZAPUR on this 29 day of November, 2023 that the contents of the above-mentioned affidavit are true and correct to the best of my knowledge, belief and ability and no part of it is false and nothing material has been concerned therefrom.

solely affirmed before me by *Remesh Singh*
 Deponent who identified by Sr. *[Signature]*
 Clerk/or.....Advocate on *[Signature]* **DEPONENT**
 have satisfied myself by examining the
 Deponent that he/she understands the
 contents of the affidavit and the content
 read over and explained by me, Sr. *[Signature]*
12/5/23 Time Received *[Signature]*





Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

184697/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 26/05/2023

To,

M/s

KHAKHI BABA CONSTRUCTION COMPANY(SAND STONE) BHAGAUTIDEI

ARAZI NO. 732 AREA-1.01Ha, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Application Id-
21266176

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **KHAKHI BABA CONSTRUCTION COMPANY(SAND STONE) BHAGAUTIDEI** located at **ARAZI NO. 732 AREA-1.01Ha, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **KHAKHI BABA CONSTRUCTION COMPANY(SAND STONE) BHAGAUTIDEI granted for the period from 26/05/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	10100	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Sand Stone)- 10100 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 732 AREA-1.01 Ha, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 30/Parya/SEIAA/4754/2019 dated 13.05.2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31.12.2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Proponent has submitted the CTO fee Rs 10000 for 5 years against the due fee of Rs 30000. Mining unit will deposit the balance CTO fee Rs 20000 within 15 days, otherwise this CTO will be automatically cancelled.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
19. Consent fees if revised, shall be payable by industry from the date of its applicability.
20. Industry shall comply with the relevant provisions of Environmental Laws.
21. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order

**RAJENDRA
SINGH**

Digitally signed by
RAJENDRA SINGH
Date: 2023.05.27 07:14:59
+05'30'

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA
SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2023.05.27 07:15:10 +05'30'

Chief Environmental Officer (circle-2)



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

To,

Shri Ramesh Singh,
S/o Shri Ghurahu Singh,
Village- Imarati Colony,
Robertsganj, District- Sonbhadra, U.P.

Ref. No. 30/Parya/SEIAA/4754/2019

Date: 13 May, 2020

Sub: Environmental Clearance for proposed Sand Stone mine at Gata No./Araji No./Plot NO.-732, at Village-Bhagauti Dei, Chunar, Mirzapur, M/s Khakhi Baba Construction Company, (Leased Area-1.01 ha).

Dear Sir,

Please refer to your application/letter dated 19-04-2019, 14-05-2019, 14-01-2020, 02-03-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 05-03-2020 and SEIAA meeting 09-05-2020.

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Sand Stone mine at Gata No./Araji No./Plot NO.-732, at Village-Bhagauti Dei, Chunar, Mirzapur, M/s Khakhi Baba Construction Company, (Leased Area-1.01 ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 160/Parya/SEAC/4754/2019, dated 17/07/2019.
3. Public hearing was organized on 20/11/2019. Final EIA report submitted on 14/01/2020.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/34986/2019		
2. File No. allotted by SEIAA, UP	4754		
3. Name of Proponent	M/s Khakhi Baba Construction Company Prop. Ramesh Singh S/o Shri Ghurahu Singh		
4. Full correspondence address of proponent and mobile no.	R/o Village – Imarati colony, Robertsganj, District- Sonbhadra, Uttar Pradesh.		
5. Name of Project	Environmental Clearance for proposed Building Stone (Sand stone) mine, at Gata No./Araji No. /Plot no. – 732, area – 1.01 ha. (2.49 Acres) at Village – Bhagauti-Dei, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh of M/s Khakhi Baba Construction Company		
6. Project location (Plot/Khasra/Gata No.)	732		
7. Name of Village	Bhagauti-Dei		
8. Tehsil	Chunar		
9. District	Mirzapur		
10. Name of Minor Mineral	Building Stone (Sand stone)		
11. Sanctioned Lease Area (in ha.)	1.01 ha		
12. Max. & Min mRL within lease area	The highest level is 118.7 mRL the lowest level is 111.50 mRL		
13. Pillar Coordinates (Verified by DMO)	Pillar No	N	E
	A	25° 3'55.22"	82°59'50.90"
	B	25° 3'55.34"	82°59'53.31"
	C	25° 3'50.22"	82°59'53.58"
	D	25° 3'50.25"	82°59'51.33"
14. Total Geological Reserves	2,10,704 m ³		
15. Total Mineable Reserves	1,39,436 m ³		
16. Total Proposed Production	50,500 m ³ (5 Year)		
17. Proposed Production/year	10,100 m ³		



E.C. for proposed Sand Stone mine at Gata No./Araji No./No. 732, at Village-Bhagauti Dei, Chunar, Mirzapur, M/s Khakhi Baba Construction Company, (Leased Area-1.01 ha).

18. Sanctioned Period of Mine lease	20 years	
19. Production of mine/day	34.0 m ³	
20. Method of Mining	Opencast semi- mechanized method	
21. No. of working days	300	
22. Working hours/day	8 hrs	
23. No. of workers	52	
24. No. of vehicles movement/day	12	
25. Type of Land	Govt./Non Forest Land	
26. Depth of Mining	12 m	
27. Nearest metalled road from site	1.0 Km	
28. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.52 KLD @ 10 lpcd
	Suppression of dust	7.32 KLD @ 1.0 L for 1 sqm (2 time a day)
	Plantation	0.25 KLD @ 1.0 lit/plant
	Total	8.0 KLD
29. Name of QCI Accredited Consultant with QCI No period of validity.	Paramarsh (Servicing Environment and Development) 118 01 May 2021	
30. Any litigation pending against the project or land in any court	No	
31. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-3744 dated 28.02.2020	
32. Details of Lease Area in approved DSR	Page No- 11 Sr. No.- 15	
33. Proposed CER cost	Project cost - 45.13 lacs/annum CER - 0.90 lacs (2% of Total Cost)	
34. Proposed EMP cost	Capital Cost- 8.69 lacs Recurring Cost- 0.90 lacs	
35. Length and breadth of Haul Road	0.51 Km and 6m	
36. No. of trees to be planted	250	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

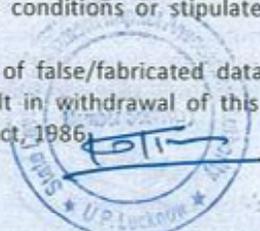
Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 05-03-2020 on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 09-05-2020) has decided to grant the Environmental Clearance to the title project for collection of 10,100 m³ per year is proposed lease area 1.01 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
- Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.

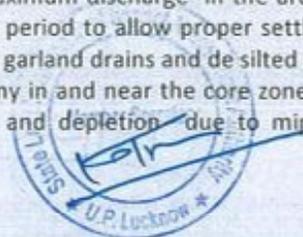


6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.



Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. If the project is located in the notified area for groundwater extraction then new well shall not be created for abstraction of ground water and water supply shall be ensured from legally permissible sources.
4. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
5. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
6. The Environmental clearance will be co-terminus with the mining lease period.
7. Explosive cannot be stored on the site.
8. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
9. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
10. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
11. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
12. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
13. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.
14. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
15. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
16. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
17. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
18. Rain water harvesting shall be undertaken to recharge the ground water source.
19. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
20. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
21. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
22. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
23. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The



- monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
24. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
 25. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
 26. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
 27. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
 28. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
 29. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
 30. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
 31. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
 32. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board on six monthly basis.
 33. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
 34. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. premonsoon (April/May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
 35. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
 36. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
 37. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other



- suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
38. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
 39. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 40. Project Proponent shall explore the possibility of using solar energy where ever possible.
 41. Commitment towards CER has to be followed strictly.
 42. Regular health checkup record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
 43. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
 44. The blasting will be done only after getting the permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/4754/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Mirzapur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

मे० खाकी बाबा कन्स्ट्रक्शन कंपनी

CSR अंतर्गत किया गया कार्य

- 1- भगौती देई ग्राम सभा में 03pc सोलर स्ट्रीट लाइट पोल सिस्टम लगवाया गया। (बजट - 81,000/-)

4574

A B MARKETING JHAGGA DHABI KI GALI WELLESLEYGANJ MIRZAPUR Phone : 7379343000 E-Mail : a.b.marketingmzp@gmail.com GSTIN : 09AAXFA4580G2ZX		Invoice No.		Invoice Date				
		T-000065		01/11/2023				
Buyer Description - KHAKI BABA CONSTRUCTION COMPANY 116, KHAKI BABA MANDIR ROAD, KHANWAR, BALLIA State 09 Phone No : Email : GSTIN : 09AYJPS2502G1ZE		Mode/Terms of Payment		E-Way Bill No				
		CREDIT						
Party Order No .		Transport						
		Terms of Delivery - Account No. - 50301640200 IFSC - IDIB000M709 Bank - Indian Bank, Mirzapur						
Sl No	Description of Goods	HSN/SAC	GST%	Quantity	Rate	Per	Disc%	Amount
1.	SOLAR STREET LIGHT POLE SYSTEM	8543	12%	2 PCS	20604.4	PCS	0.00	41208.80
	SGST 6 %							2472.53
	CGST 6 %							2472.53
	Roundoff							0.14
Total							46154.00	
Amount Chargeable (in words)								E & O E
Rs. Forty Six Thousand One Hundred Fifty Four Only								
HSN/SAC		Taxable Value	Central Tax		State Tax		Total	
8543		41208.80	Rate	Amount	Rate	Amount	Tax Amount	
			6%	2472.53	6%	2472.53	4945.06	
Total		41208.80					4945.06	
Tax Amount (in words)								Four Thousand Nine Hundred Forty Five & Paise Six Only
Company PAN- AAXFA4580G *Goods once sold will not be taken back or exchanged.* Bills not paid due date will attract 24% interest. All disputes subject to Jurisdiction only. Prescribed Sales Tax declaration will be given.				Company Bank Details Bank - Indian Bank, Mirzapur Account No - 50301640200 IFSC - IDIB000M709				
Customer Seal and Signature				for A B MARKETING				
				Authorised Signatory				

B MARKETINGJHAGGA DHOBKI GALI
WELLESLAYGANJ MIRZAPUR

Phone : 7379343000

E-Mail : a.b.marketingmzp@gmail.com

GSTIN : 09AAXFA4580G2ZX

Invoice No.

T-000078

Invoice Date

10/11/2023

Mode/Terms of Payment

CREDIT

E-Way Bill No.

Buyer Description -

KHAKI BABA CONSTRUCTION COMPANY

116 KHAKI BABA MANDIR ROAD, KHANWAR, BALLIA

State 09

Party Order No.

Transport

Phone No.

Email

GSTIN : 09AYJPS2502G1ZE

Terms of Delivery

Account No. - 50301640200

IFSC - IDIB000M709

Bank - Indian Bank, Mirzapur

Sl No	Description of Goods	HSN/SAC	GST%	Quantity	Rate	Per	Disc%	Amount
1.	LF-SQ1150-P180WM1-B1803 (KAYDARKI)	85023990	12%	1 PCS	31112.5	PCS	0.00	31112.50
								1866.75
								1866.75
								1866.75

Total

34846.00

Amount Chargeable (in words)

E & O I

Rs. Thirty Four Thousand Eight Hundred Forty Six Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
85023990	31112.50	6%	1866.75	6%	1866.75	3733.50
Total	31112.50					3733.50

Tax Amount (in words)

Three Thousand Seven Hundred Thirty Three & Paise Fifty Only**Company PAN- AAXFA4580G****Company Bank Details**

Goods once sold will not be taken back or exchanged.

Bills not paid due date will attract 24% interest.

All disputes subject to Jurisdiction only.

Prescribed Sales Tax declaration will be given.

Bank - Indian Bank, Mirzapur

Account No - 50301640200

IFSC - IDIB000M709

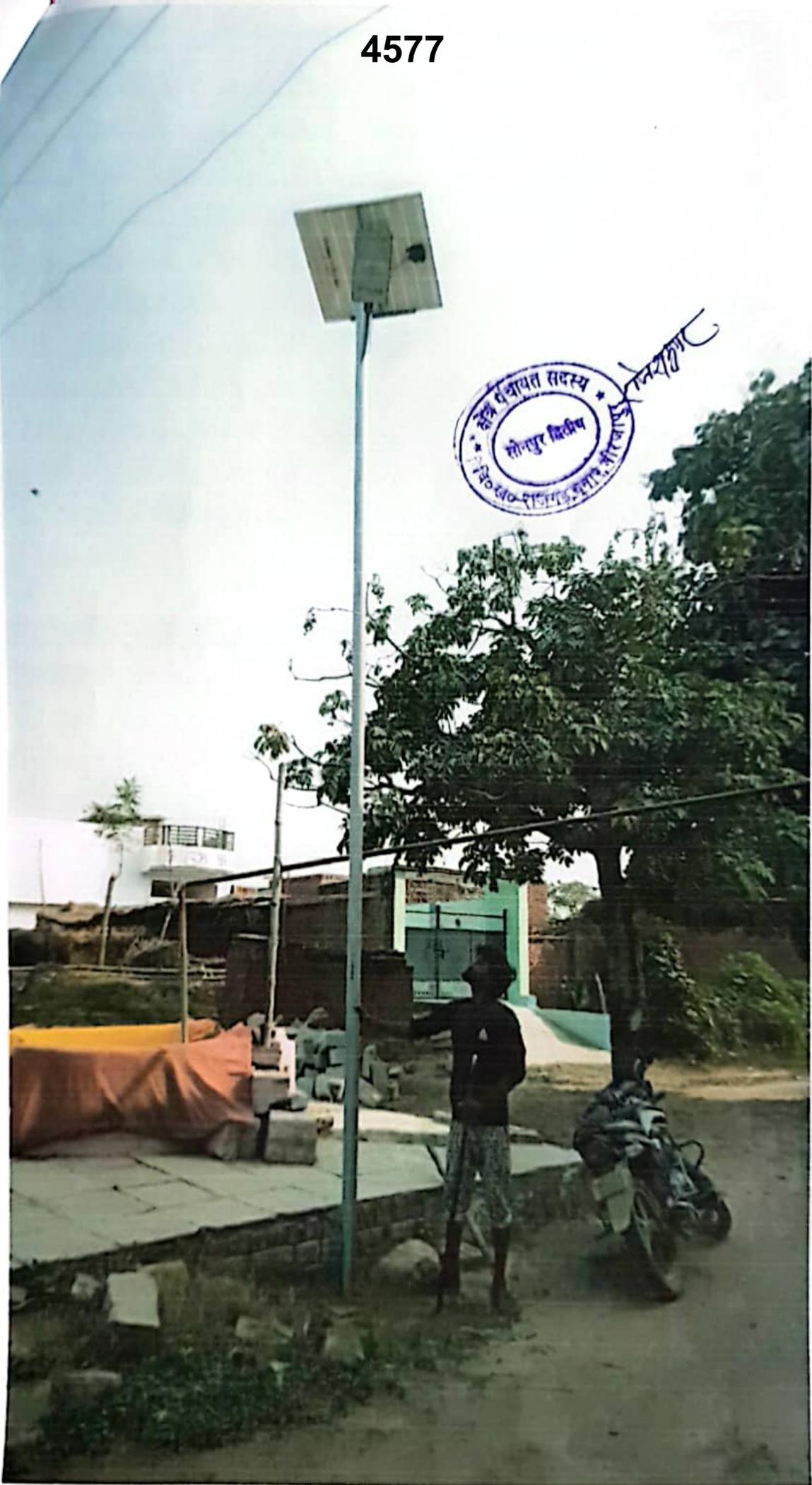
Customer Seal and Signature

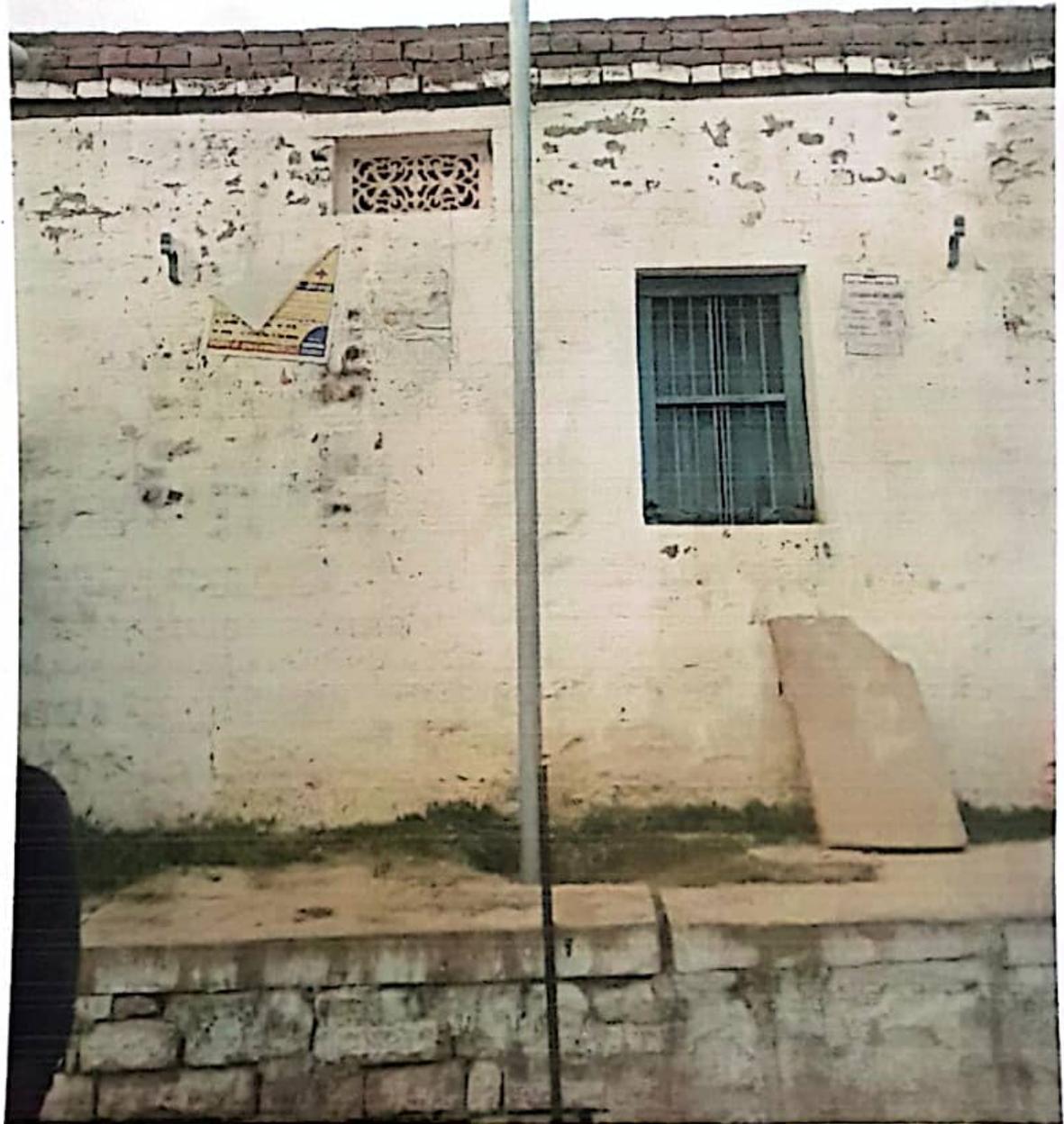
for **A B MARKETING**

Authorised Signatory



क्षेत्र वंचायत सदस्य
सोनपुर द्वितीय
राजसूहा





क्षेत्र प्रजापत सदस्य *
सोनपुर क्लोव
क्रि. सं- राजाफ, सुनाद, मोहाद

राजेश कुमार



TEST REPORT

TEST REPORT NO.: ETS/2902-1/01/2021

DATE OF REPORT: 14.01.2021

AMBIENT AIR MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S, KHAKHI BABA CONSTRUCTION COMPANY
 PROP.RAMESH SINGH S/O SHRI GURUAHU SINGH
 VILLAGE -IMARATI COLONY, ROBERTSGANJ DISTRICT-
 SONBHADRA, U.P

Date of Monitoring : 09.01.2021

Analysis Start Date : 11.01.2021

Analysis End Date : 14.01.2021

Duration Of Monitoring : 09.01.2021 To 10.01.2021

Time Of Monitoring : 10.30 AM To 10.30 AM (CO for 1.0 Hrs.)

Sample ID No : 2902-1

Sampling Done By : ETS STAFF

Sampling Location : 5 METER AWAY FROM UNIT

Sampling Method : ETS/STP/AIR-01

Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL

Weather Condition : CLEAR **Ambient Temperature:** 22.0 °C

Wind Direction : E To W

Equipment Used : Respirable Dust Sampler (PM₁₀) + Fine Particulate Sampler (PM_{2.5})

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM ₁₀)	µg/m ³	92.6	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM _{2.5})	µg/m ³	41.0	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO ₂)	µg/m ³	17.1	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO ₂)	µg/m ³	35.2	For 24 Hrs.=80	IS: 5182 (Part-6)



For Enviro-Tech Services

 AUTHORIZED SIGNATORY
 Rakul Mittal
 Lab In-charge

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TEST REPORT

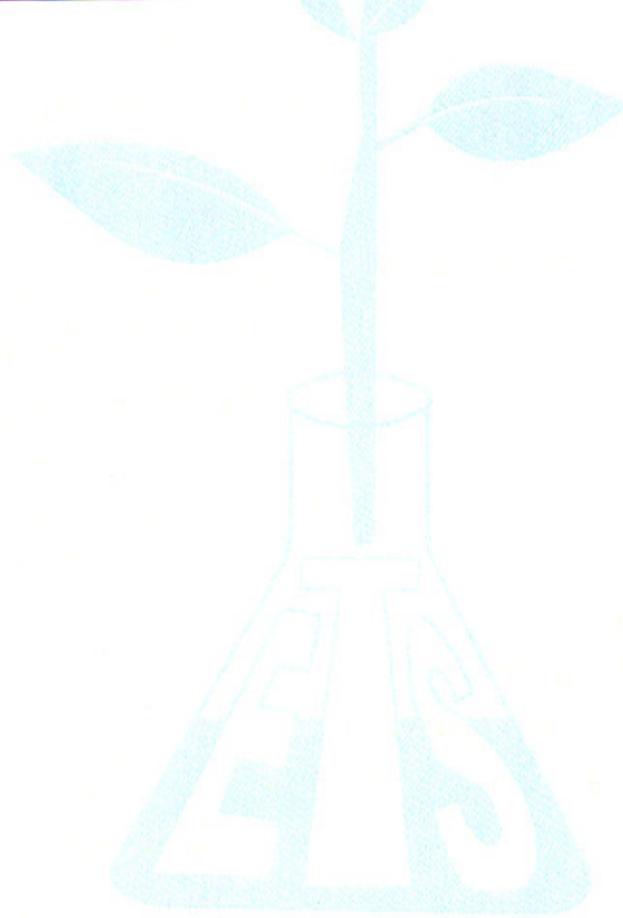
TEST REPORT NO.: ETS/2902-1/01/2021

DATE OF REPORT: 14.01.2021

AMBIENT AIR MONITORING AND ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
5	Carbon Monoxide,(CO)	mg/m ³	0.28	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 : Part 10
6	Suspended Particulate Matters,(SPM)	µg/m ³	419.0	For 24 Hrs.=600	IS: 5182 (Part-4)

*****End of Test Report*****



Page 2 of 2



For Enviro-Tech Services
AUTHORIZED SIGNATORY
Ashikar Mittal
Lab In-charge

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
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TEST REPORT

TEST REPORT NO.: ETS/2902-2/01/2021

DATE OF REPORT: 14.01.2021

AMBIENT NOISE MONITORING REPORT

Name And Address of Customer : M/S, KHAKHI BABA CONSTRUCTION COMPANY
PROP. RAMESH SINGH S/O SHRI GURUAHU SINGH
VILLAGE -IMARATI COLONY, ROBERTSGANJ DISTRICT-
SONBHADRA, U.P.

Date of Monitoring : 09.01.2021

Monitoring Start Date : 09.01.2021

Monitoring End Date : 10.01.2021

Duration Of Monitoring : 24 HOURS

Sample ID No : 2902-2

Monitoring Done By : ETS STAFF

Sampling Location : 5 METER AWAY FROM UNIT

Sampling Method : ETS/STP/NOISE-01

Category Of Area : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	68.3	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	42.9	70	IS: 9989

Remark: Day time is reckoned in between 06.00 A.M. and 10.00 P.M.
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

*****End of Test Report*****



CHECKED BY
SHRADDHA GUPTA

Page 1 of 1

For Enviro-Tech Services

Pushkar Mittal
AUTHORIZED SIGNATORY

Lab In-charge

Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

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4582 ENVIRO-TECH SERVICES

An Analytical Laboratory



(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

TEST REPORT

TEST REPORT NO.: ETS/2902-3/01/2022

DATE OF REPORT: 13.01.2022

AMBIENT AIR MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S, KHAKHI BABA CONSTRUCTION COMPANY
 PROP. RAMESH SINGH S/O SHRI GURUAHU SINGH
 VILLAGE -IMARATI COLONY, ROBERTSGANJ DISTRICT-
 SONBHADRA, U.P

Date of Monitoring : 08.01.2022

Analysis Start Date : 10.01.2022

Analysis End Date : 13.01.2022

Duration Of Monitoring : 08.01.2022 To 09.01.2022

Time Of Monitoring : 10.35 AM To 10.35 AM (CO for 1.0 Hrs.)

Sample ID No : 2902-3

Sampling Done By : ETS STAFF

Sampling Location : 5 METER AWAY FROM UNIT

Sampling Method : ETS/STP/AIR-01

Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL

Weather Condition : CLEAR Ambient Temperature: 22.0 °C

Wind Direction : E To W

Equipment Used : Respirable Dust Sampler (PM₁₀) + Fine Particulate Sampler (PM_{2.5})

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM ₁₀)	µg/m ³	91.4	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM _{2.5})	µg/m ³	47.0	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO ₂)	µg/m ³	19.1	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO ₂)	µg/m ³	36.8	For 24 Hrs.=80	IS: 5182 (Part-6)

CHECKED BY
 SHRADDHA GUPTA



For Enviro-Tech Services
 AUTHORIZED SIGNATORY
 Anshu Kar Mittal
 Lab In-charge



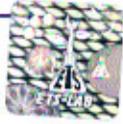
Note:-

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2. The results indicated only refer to the tested samples and listed applicable parameters.
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TEST REPORT

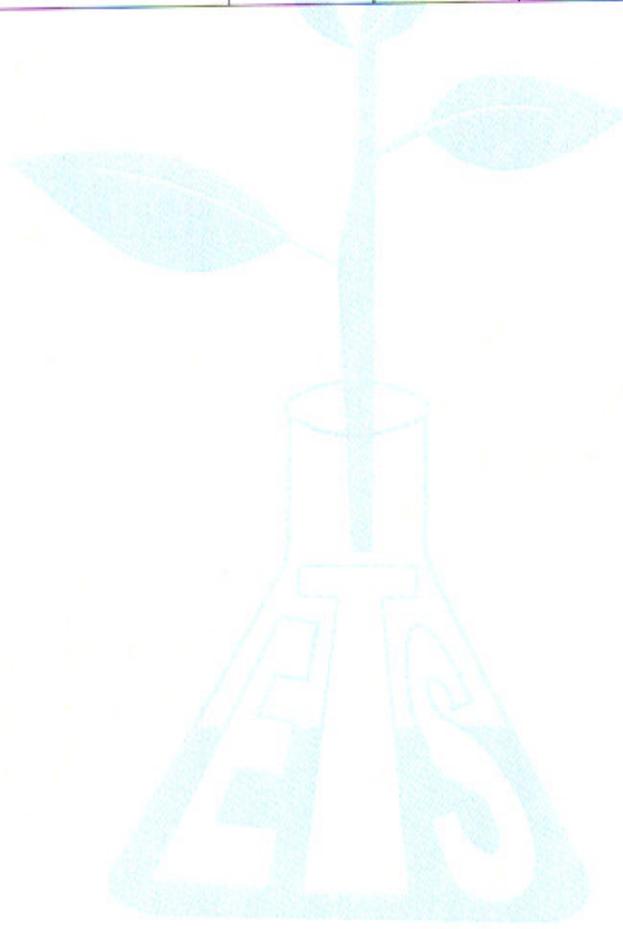
TEST REPORT NO.: ETS/2902-3/01/2022

DATE OF REPORT: 13.01.2022

AMBIENT AIR MONITORING AND ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
5	Carbon Monoxide,(CO)	mg/m ³	0.29	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 : Part 10
6	Suspended Particulate Matters,(SPM)	µg/m ³	424.0	For 24 Hrs.=600	IS: 5182 (Part-4)

*****End of Test Report*****



Page 2 of 2



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SHRADDHA GUPTA

For Enviro-Tech Services

AUTHORIZED SIGNATORY
Lab In-charge

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

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TEST REPORT

TEST REPORT NO.: ETS/2902-4/01/2022

DATE OF REPORT: 13.01.2022

AMBIENT NOISE MONITORING REPORT

Name And Address of Customer : M/S, KHAKHI BABA CONSTRUCTION COMPANY
 PROP.RAMESH SINGH S/O SHRI GURUAHU SINGH
 VILLAGE –IMARATI COLONY, ROBERTSGANJ DISTRICT-
 SONBHADRA, U.P

Date of Monitoring : 08.01.2022

Monitoring Start Date : 08.01.2022

Monitoring End Date : 09.01.2022

Duration Of Monitoring : 24 HOURS

Sample ID No : 2902-4

Monitoring Done By : ETS STAFF

Sampling Location : 5 METER AWAY FROM UNIT

Sampling Method : ETS/STP/NOISE-01

Category Of Area : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	67.8	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	45.3	70	IS: 9989

Remark: Day time is reckoned in between 06.00 A.M. and 10.00 P.M.
 Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

*****End of Test Report*****

Page 1 of 1



For Enviro-Tech Services

AUTHORIZED SIGNATORY

Lab In-charge

Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
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4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
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TEST REPORT

TEST REPORT NO.: ETS/2902-5/01/2023

DATE OF REPORT: 14.01.2023

AMBIENT AIR MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S, KHAKHI BABA CONSTRUCTION COMPANY
 PROP.RAMESH SINGH S/O SHRI GURUAHU SINGH
 VILLAGE -IMARATI COLONY, ROBERTSGANJ DISTRICT-
 SONBHADRA, U.P

Date of Monitoring : 09.01.2023

Analysis Start Date : 11.01.2023

Analysis End Date : 14.01.2023

Duration Of Monitoring : 09.01.2023 To 10.01.2023

Time Of Monitoring : 10.40 AM To 10.40 AM (CO for 1.0 Hrs.)

Sample ID No : 2902-5

Sampling Done By : ETS STAFF

Sampling Location : 5 METER AWAY FROM UNIT

Sampling Method : ETS/STP/AIR-01

Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL

Weather Condition : CLEAR **Ambient Temperature:** 22.0 °C

Wind Direction : E To W

Equipment Used : Respirable Dust Sampler (PM₁₀) + Fine Particulate Sampler (PM_{2.5})

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM ₁₀)	µg/m ³	80.2	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM _{2.5})	µg/m ³	43.4	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO ₂)	µg/m ³	20.6	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO ₂)	µg/m ³	35.1	For 24 Hrs.=80	IS: 5182 (Part-6)

CHECKED BY
 SHRADDHA GUPTA

For Enviro-Tech Services
 AUTHORIZED SIGNATORY
 Lab In-charge

Note:-

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(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

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TEST REPORT

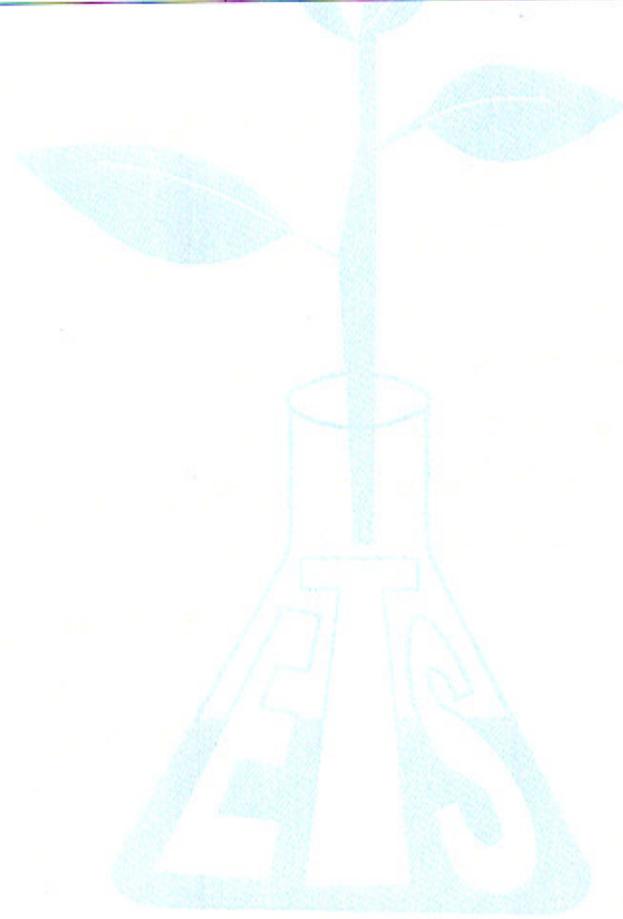
TEST REPORT NO.: ETS/2902-5/01/2023

DATE OF REPORT: 14.01.2023

AMBIENT AIR MONITORING AND ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
5	Carbon Monoxide,(CO)	mg/m ³	0.31	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 : Part 10
6	Suspended Particulate Matters,(SPM)	µg/m ³	429.0	For 24 Hrs.=600	IS: 5182 (Part-4)

*****End of Test Report*****



Page 2 of 2



For Enviro-Tech Services

(Signature)
AUTHORIZED SIGNATORY
Lab In-charge

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

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(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TEST REPORT

TEST REPORT NO.: ETS/2902-6/01/2023

DATE OF REPORT: 14.01.2023

AMBIENT NOISE MONITORING REPORT

Name And Address of Customer : M/S, KHAKHI BABA CONSTRUCTION COMPANY
PROP.RAMESH SINGH S/O SHRI GURUAHU SINGH
VILLAGE -IMARATI COLONY, ROBERTSGANJ DISTRICT-
SONBHADRA, U.P

Date of Monitoring : 09.01.2023

Monitoring Start Date : 09.01.2023

Monitoring End Date : 10.01.2023

Duration Of Monitoring : 24 HOURS

Sample ID No : 2902-6

Monitoring Done By : ETS STAFF

Sampling Location : 5 METER AWAY FROM UNIT

Sampling Method : ETS/STP/NOISE-01

Category Of Area : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	64.5	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	42.8	70	IS: 9989

Remark: Day time is reckoned in between 06.00 A.M. and 10.00 P.M.
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

*****End of Test Report*****



Page 1 of 1

For Enviro-Tech Services

AUTHORIZED SIGNATORY
Lab In-charge

Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

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TEST REPORT

TEST REPORT NO.: ETS/3002-1/06/2021

DATE OF REPORT: 14.06.2021

AMBIENT AIR MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S, KHAKHI BABA CONSTRUCTION COMPANY
 PROP. RAMESH SINGH S/O SHRI GURUAHU SINGH
 VILLAGE -IMARATI COLONY, ROBERTSGANJ DISTRICT-
 SONBHADRA, U.P

Date of Monitoring : 09.06.2021

Analysis Start Date : 11.06.2021

Analysis End Date : 14.06.2021

Duration Of Monitoring : 09.06.2021 To 10.06.2021

Time Of Monitoring : 10.25 AM To 10.25 AM (CO for 1.0 Hrs.)

Sample ID No : 3002-1

Sampling Done By : ETS STAFF

Sampling Location : 5 METER AWAY FROM UNIT

Sampling Method : ETS/STP/AIR-01

Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL

Weather Condition : CLEAR **Ambient Temperature:** 38.0 °C

Wind Direction : E To W

Equipment Used : Respirable Dust Sampler (PM₁₀) + Fine Particulate Sampler (PM_{2.5})

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM ₁₀)	µg/m ³	88.3	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM _{2.5})	µg/m ³	46.1	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO ₂)	µg/m ³	14.6	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO ₂)	µg/m ³	31.9	For 24 Hrs.=80	IS: 5182 (Part-6)



Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
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4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.



TEST REPORT

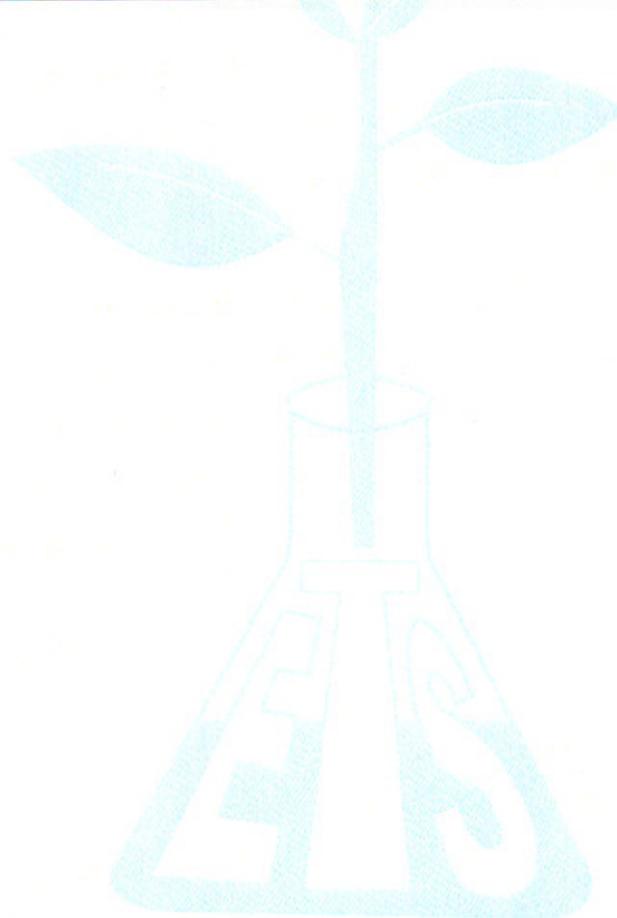
TEST REPORT NO.: ETS/3002-1/06/2021

DATE OF REPORT: 14.06.2021

AMBIENT AIR MONITORING AND ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
5	Carbon Monoxide,(CO)	mg/m ³	0.36	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 : Part 10
6	Suspended Particulate Matters,(SPM)	µg/m ³	441.0	For 24 Hrs.=600	IS: 5182 (Part-4)

*****End of Test Report*****



Page 2 of 2

For Enviro-Tech Services

CHECKED BY
SHRADHA GUPTA

AUTHORIZED SIGNATORY

Lab In-charge

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

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TEST REPORT

TEST REPORT NO.: ETS/3002-2/06/2021

DATE OF REPORT: 14.06.2021

AMBIENT NOISE MONITORING REPORT

Name And Address of Customer : M/S, KHAKHI BABA CONSTRUCTION COMPANY
PROP.RAMESH SINGH S/O SHRI GURUAHU SINGH
VILLAGE -IMARATI COLONY, ROBERTSGANJ DISTRICT-
SONBHADRA, U.P

Date of Monitoring : 09.06.2021

Monitoring Start Date : 09.06.2021

Monitoring End Date : 10.06.2021

Duration Of Monitoring : 24 HOURS

Sample ID No : 3002-2

Monitoring Done By : ETS STAFF

Sampling Location : 5 METER AWAY FROM UNIT

Sampling Method : ETS/STP/NOISE-01

Category Of Area : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	68.3	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	42.9	70	IS: 9989

Remark: Day time is reckoned in between 06.00 A.M. and 10.00 P.M.
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

*****End of Test Report*****



Note:-

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4. Our liability is limited to invoice value only.
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(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TEST REPORT

TEST REPORT NO.: ETS/3002-3/06/2022

DATE OF REPORT: 14.06.2022

AMBIENT AIR MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S, KHAKHI BABA CONSTRUCTION COMPANY
PROP. RAMESH SINGH S/O SHRI GURUAHU SINGH
VILLAGE -IMARATI COLONY, ROBERTSGANJ DISTRICT-
SONBHADRA, U.P

Date of Monitoring : 09.06.2022

Analysis Start Date : 11.06.2022

Analysis End Date : 14.06.2022

Duration Of Monitoring : 09.06.2022 To 10.06.2022

Time Of Monitoring : 10.10 AM To 10.10 AM (CO for 1.0 Hrs.)

Sample ID No : 3002-3

Sampling Done By : ETS STAFF

Sampling Location : 5 METER AWAY FROM UNIT

Sampling Method : ETS/STP/AIR-01

Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL

Weather Condition : CLEAR Ambient Temperature: 38.0 °C

Wind Direction : E To W

Equipment Used : Respirable Dust Sampler (PM₁₀) + Fine Particulate Sampler (PM_{2.5})

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM ₁₀)	µg/m ³	84.9	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM _{2.5})	µg/m ³	41.6	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO ₂)	µg/m ³	12.4	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO ₂)	µg/m ³	36.2	For 24 Hrs.=80	IS: 5182 (Part-6)

Page 1 of 2

For Enviro-Tech Services

CHECKED BY
SHRADDHA GUPTA

AUTHORIZED SIGNATORY

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Lab In-charge

Note:-

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(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TEST REPORT

TEST REPORT NO.: ETS/3002-3/06/2022

DATE OF REPORT: 14.06.2022

AMBIENT AIR MONITORING AND ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
5	Carbon Monoxide,(CO)	mg/m ³	0.41	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 : Part 10
6	Suspended Particulate Matters,(SPM)	µg/m ³	445.0	For 24 Hrs.=600	IS: 5182 (Part-4)

*****End of Test Report*****

Page 2 of 2



For Enviro-Tech Services
AUTHORIZED SIGNATORY
Pushkar Mittal
Lab In-charge

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

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(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TEST REPORT

TEST REPORT NO.: ETS/3002-4/06/2022

DATE OF REPORT: 14.06.2022

AMBIENT NOISE MONITORING REPORT

Name And Address of Customer : M/S, KHAKHI BABA CONSTRUCTION COMPANY
PROP.RAMESH SINGH S/O SHRI GURUAHU SINGH
VILLAGE -IMARATI COLONY, ROBERTSGANJ DISTRICT-
SONBHADRA, U.P

Date of Monitoring : 09.06.2022

Monitoring Start Date : 09.06.2022

Monitoring End Date : 10.06.2022

Duration Of Monitoring : 24 HOURS

Sample ID No : 3002-4

Monitoring Done By : ETS STAFF

Sampling Location : 5 METER AWAY FROM UNIT

Sampling Method : ETS/STP/NOISE-01

Category Of Area : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	66.9	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	45.7	70	IS: 9989

Remark: Day time is reckoned in between 06.00 A.M. and 10.00 P.M.
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

*****End of Test Report*****

Page 1 of 1



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SHRADDHA GUPTA

Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

For Enviro-Tech Services
AUTHORIZED SIGNATORY
Lab In-charge

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(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TEST REPORT

TEST REPORT NO.: ETS/3002-5/06/2023

DATE OF REPORT: 14.06.2023

AMBIENT AIR MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S, KHAKHI BABA CONSTRUCTION COMPANY
PROP. RAMESH SINGH S/O SHRI GURUAHU SINGH
VILLAGE -IMARATI COLONY, ROBERTSGANJ DISTRICT-
SONBHADRA, U.P

Date of Monitoring : 09.06.2023

Analysis Start Date : 11.06.2023

Analysis End Date : 14.06.2023

Duration Of Monitoring : 09.06.2023 To 10.06.2023

Time Of Monitoring : 10.20 AM To 10.20 AM (CO for 1.0 Hrs.)

Sample ID No : 3002-5

Sampling Done By : ETS STAFF

Sampling Location : 5 METER AWAY FROM UNIT

Sampling Method : ETS/STP/AIR-01

Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL

Weather Condition : CLEAR Ambient Temperature: 38.0 °C

Wind Direction : E To W

Equipment Used : Respirable Dust Sampler (PM₁₀) + Fine Particulate Sampler (PM_{2.5})

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM ₁₀)	µg/m ³	90.2	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM _{2.5})	µg/m ³	46.8	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO ₂)	µg/m ³	15.9	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO ₂)	µg/m ³	28.1	For 24 Hrs.=80	IS: 5182 (Part-6)

Page 1 of 2



For Enviro Tech Services
[Signature]
AUTHORIZED SIGNATORY
Lab In-charge

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

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TEST REPORT

TEST REPORT NO.: ETS/3002-5/06/2023

DATE OF REPORT: 14.06.2023

AMBIENT AIR MONITORING AND ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
5	Carbon Monoxide,(CO)	mg/m ³	0.37	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 : Part 10
6	Suspended Particulate Matters,(SPM)	µg/m ³	432.0	For 24 Hrs.=600	IS: 5182 (Part-4)

*****End of Test Report*****

Page 2 of 2

For Enviro-Tech Services

CHECKED BY
SHRADDHA GUPTA

AUTHORIZED SIGNATORY

Lab In-charge

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TEST REPORT

TEST REPORT NO.: ETS/3002-6/06/2023

DATE OF REPORT: 14.06.2023

AMBIENT NOISE MONITORING REPORT

Name And Address of Customer : M/S, KHAKHI BABA CONSTRUCTION COMPANY
PROP. RAMESH SINGH S/O SHRI GURUAHU SINGH
VILLAGE -IMARATI COLONY, ROBERTSGANJ DISTRICT-
SONBHADRA, U.P

Date of Monitoring : 09.06.2023

Monitoring Start Date : 09.06.2023

Monitoring End Date : 10.06.2023

Duration Of Monitoring : 24 HOURS

Sample ID No : 3002-6

Monitoring Done By : ETS STAFF

Sampling Location : 5 METER AWAY FROM UNIT

Sampling Method : ETS/STP/NOISE-01

Category Of Area : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	63.4	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	41.5	70	IS: 9989

Remark: Day time is reckoned in between 06.00 A.M. and 10.00 P.M.
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

*****End of Test Report*****

Page 1 of 1



For Enviro-Tech Services

AUTHORIZED SIGNATORY
Lab in-charge

Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

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Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (A)
(Commercial or Industrial or Infrastructural or bulk user)

[See Rule 8(1)]

Certificate Of Registration Of Existing/New Well

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202211000339			
Name of the Owner	RAMESH SINGH	Application Form Serial No.	MRZP1122RIN0016
Address of the Applicant	VILLAGE - SINDHORA	Specimen Signature	
Date of Submission	11/11/2022	Company Address	VILLAGE - BHAGAUTIDEI, CHUNAR, MIRZAPUR
Company Name	KHAKI BABA CONSTRUCTION COMPANY		
Location Particulars			
District	Mirzapur	Block	RAJGARH
Plot No./Khasra No.	ARAZI NO. - 732	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	05/12/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.50
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	2.00
Date of Energization (In Case of Electric Pump)		10/12/2022	

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.









